The Goa State Commission for Backward Classes (Amendment) Bill, 2018

(Bill No. 12 of 2018)

A

BILL

further to amend the Goa State Commission for Backward Classes Act, 1993 (Goa Act No. 13 of 1993).

Be it enacted by the Legislative Assembly of Goa in the Sixty-Ninth Year of the Republic of India, as follows:—

1. Short title and commencement — (1) This Act may be called the Goa State Commission for Backward Classes (Amendment) Act, 2018.

(2) It shall come into force at once.

2. Amendment of section 3.— In Section 3 of the Goa State Commission for Backward Classes Act, 1993 (Goa Act no.13 of 1993), in sub-section (2), in clause (d), for the word “Secretary”, the word “Joint Secretary” shall be substituted.
STATEMENT OF OBJECTS AND REASONS

The Secretary to the Government is a post of All India Service Officers governed by the cadre rules and at times due to limited number of IAS Officers it is difficult for an IAS Officer to manage the post of the Member Secretary of the State Commission for Backward Classes.

The Bill therefore seeks to amend section 3 of the Goa State Commission for Backward Classes Act, 1993 (Goa Act No. 13 of 1993) so as to enable the Government to nominate its Officer in the rank of a Joint Secretary or above as the Member Secretary of the said Commission.

This Bill seeks to achieve the above object.
FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is involved in this Bill.

Assembly Hall, Porvorim-Goa, 23rd July, 2018
(Manhar Parrikar) C.M./Minister for Social Welfare

Assembly Hall Porvorim–Goa, 23rd July, 2018
(Nilkanth Subbedar) Secretary to the Legislative Assembly of Goa
ANNEXURE

EXTRACT OF SECTION 3 OF THE GOA STATE COMMISSION FOR BACKWARD CLASSES ACT, 1993
( GOA ACT NO. 13 OF 1993)

Section 3:— Constitution of the State Commission for Backward Classes-

(1) The State Government shall constitute a body to be known as the State Commission for Backward Classes to exercise the powers conferred on it, and to perform the functions assigned to it under this act.

(2) The Commission shall consist of the following Members nominated by the State Government:—

(a) a Chairperson, who is or has been a Judge of a High Court or District Judge or a person who is qualified to be appointed as a Judge of a High Court or as a District Judge;

(b) a social scientist;

(c) three persons, who have special knowledge in matters relating to backward classes; and

(d) a Member-Secretary, who is or has been an Officer of the State Government in the rank of a Secretary or above, to the Government.
The Goa State Commission for Backward Classes (Amendment) Bill, 2018

(Bill No. 12 of 2018)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2018